

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-206
IB-1295/ND/2019
IA/3614/2020

IN THE MATTER OF:

M/s. Jammu & Kashmir Bank Ltd.

....Applicant

Vs.

M/s. VinayakRashi Steels Rolling Mills Pvt. Ltd. &Ors.

.....Respondent

SECTION

U/s 7 IBC Code 2016

Order delivered on 23.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Rudra Kahlon for RP

For the Respondent

: Mr. Asim Vaccher and Mr. Vaibhav Dabas on behalf of Ex Directors, Mr. Rajv and Mr. Aditya, Ex Directors in person

ORDER

IA/3614/2020:-

The present application has been filed on behalf of RP under Sections 19(2) and 70(1) of the IBC, 2016 seeking necessary directions to the Suspended Board of Directors and others.

Heard, Mr. Rudra for RP & Mr. Neeraj Bhatia, RP appeared in person and Mr. Aditya & Mr. Rajeev has appeared on behalf of Suspended Board of Director in person.

Mr. Rudra informed us that he has filed supplementary affidavit on 14.09.2020, and in which he mentioned the documents, which they wanted from the Suspended Board of Director. The Suspended Board of Director, Mr. Aditya has appeared in person and submitted that he has filed the reply and referred the documents, which have already been handed over to the RP, especially the fixed assets documents, which in course of hearing, RP informed us this document has not been handed over to him.

Under such circumstances, before passing any order, we think it proper to direct the RP to file the rejoinder, if any, to the reply filed by the Suspended Board of Director and at the same time, we direct the Suspended Board of Director to file the reply to the supplementary affidavit filed by the RP and



give a specific facts in respect of the documents mentioned in the supplementary affidavit, whether the Suspended Board of Director has furnished all documents or not furnished.

Both the parties are directed to file the reply & rejoinder respectively within 5 days from today after serving advance copy of the same to the other sides

List the case on 05.10.2020.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)